

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.82/2016

Date of Decision: 25.03.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

1. The Bhabha Atomic Research Centre
Officers' Association (BARCOA)
Through their Secretary, Dr. Adya Prasad
Mishra, Regd. Off – 1-36-S, Mod Lab
B.A.R.C. Trombay, Mumbai 400 085.
2. Shri Sanjiban De
Member, BARCOA, Scientific Officer 'F',
Presently posted at Trombay, Room No.6,
CIRUS RRDPA, BARC, Trombay,
Mumbai 400 085.

(Advocate Shri S.V. Marne)

... *Applicants*

VERSUS

1. Union of India, through
The Secretary, Department of Atomic
Energy, (D.A.E) Anushakti Bhavan,
Chhatrapati Shivaji Maharaj Marg,
Mumbai 400 001.
2. The Director,
Bhabha Atomic Research Centre, (B.A.R.C.)
Central Complex, Trombay,
Mumbai 400 085.

(Advocate Shri A.M. Sethna)

... *Respondents*

ORDER (Oral)

Per : R. Vijaykumar, Member (A)

Heard Shri S.V. Marne, learned counsel
for the Applicant and Shri A.M. Sethna,
learned counsel for the Respondents.

2. Learned counsel for the respondents
has filed a reply to the MA 401/2018 filed

by the applicants for amending their OA and argues his case extensively.

3. Learned counsel for the applicants has obtained instructions from Applicant No.2 - Shri Sanjiban De on behalf of all the Applicants to withdraw this application and seeks liberty to file fresh application challenging certain contents of the orders of the respondents dated 13.06.2017.

4. In the circumstances, this OA is dismissed as withdrawn with liberty to the applicants to file a fresh application on the issue that they now wish to challenge. The applicants are also granted this liberty subject to the condition that limitation will not apply in case they file such an application within three weeks of receipt of a certified copy of this order.

5. The OA, therefore, stands dismissed as withdrawn with liberty as above. MA No.401/2018 stands closed. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

dm.